

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 211
IB-158/ND/2021**

**IN THE MATTER OF:
Bank of Maharashtra**

...PETITIONER

Vs.

M/s. Grid India Power Cables Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 09.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

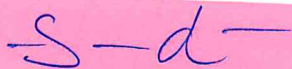
:Mr. Nishant Awana, Advocate.

For the Respondent/Corporate-debtor

**:Mr. Hemant Chaudhri, Mr. Piyush
Arora, Advocates.**

ORDER

Heard the submissions made by the Learned Counsel for the financial creditor. The Learned Counsel for the corporate debtor is present and submitted that 'vakalatnama' has been filed in this matter and prayed for grant of time for filing reply in the matter. Two weeks' time is granted in this matter for filing reply. Matter is adjourned to **06.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**